

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRN ENERGY PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	TRN ENERGY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17th November, 2006
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40109DL2006PTC155618
5.	Address of the registered office and principal office (if any) of corporate debtor	18, VASANT ENCLAVE RAO TULA RAM MARG, NEW DELHI DL 110057 IN
6.	Insolvency commencement date in respect of corporate debtor	7th December, 2021
7.	Estimated date of closure of insolvency resolution process	5th June 2022 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ramkripal Sharma, Regn. No. • IBBI/PA-002/IP-N01126/2021-2022/13669
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.133, DDA SFS, Sector-6 pocket-1 Dwarka, New Delhi-110075. Email: iprksharma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.133, DDA SFS, Sector-6 pocket-1 Dwarka, New Delhi-110075. Email: iprksharma@gmail.com
11.	Last date for submission of claims	21st December, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-V has ordered the commencement of a corporate insolvency resolution process (CIRP) in respect of TRN Energy Private Limited on 07th December 2021.

The creditors of TRN Energy Private Limited, are hereby called upon to submit their claims with proof on or before 21st December 2021 to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. For electronic submission, please access the following link - not available, alternatively this link can also be accessed through -not available Submission of false or misleading proofs of claim shall attract penalties.

Date: 11th December, 2021

Place: New Delhi

Ramkripal Sharma

Ramkripal Sharma
Interim Resolution Professional